

IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH (Virtual) JODHPUR

BEFORE SHRI LALIET KUMAR, HON'BLE JUDICIAL MEMBER AND
DR. MITHA LAL MEENA, HON'BLE ACCOUNTANT MEMBER

ITA No. 897/Jodh/2024
(Assessment Year 2013-14)

S Sohan Singh Joginder Singh & Co., B-253, MIA Madri, Udaipur – 313001. PAN No. AAGFS9020G	Vs.	ACIT, Circle-2, Udaipur.
Assessee by	None (Withdrawal Application)	
Revenue by	Shri Arvind Kumar Gehlot, Addl. CIT(DR)	
Date of Hearing	07.10.2025.	
Date of Pronouncement	30.10.2025.	

ORDER

DR. MITHA LAL MEENA, A.M.:

This appeal by the assessee is directed against the order of the Commissioner of Income Tax, Appeal, Udaipur-2 [hereinafter referred to "the CIT Appeal], challenging Confirmation of addition on account of disallowance open interest amounting to rupees 9,07093/- for non-deduction of TDS, with respect to assessment year 2013-14.

2. None appeared for the assessee. However, a written application No. ITI/512/2013-14/ /2025-26 dated 07.02.2025 was filed by the appellant assessee on the subject: Appeal No. 897/Jodh/2024 stating therein as under:



"I would like to submit that due to dissolution of aforesaid partnership firm, we are withdrawing this appeal."

3. The Ld. DR has no objection to the request of the Assessee.
4. Accordingly, we accept the request of the assessee as genuine and as such the instant appeal is allowed to be withdrawn.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 30 /10/2025 in the open court.

- Sd -

(LALIT KUMAR)
JUDICIAL MEMBER

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Dated : 30.10.2025

- Sd -

(DR. MITHA LAL MEENA)
ACCOUNTANT MEMBER

Copies to :

- (1) The appellant.
- (2) The respondent.
- (3) CIT
- (4) CIT(A)
- (5) Departmental Representative
- (6) Guard File

By Oder
Assistant Registrar,
Income Tax Appellate Tribunal,
Jodhpur Bench,
Jodhpur.